National Company Law Tribunal Allahabad Bench

CPNO. 134/ALD/2017, (A NO 118)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE COMPANY: CHEST PHOMOTERS PUT Ltd With ACE infracity
Developers Put Ltd

SECTION OF THE COMPANIES ACT/1 & B CODE: 230 /232 of the Companies Act of 2013

Representation Designation SI. NO. Peluli Co, PONN O.L. K. Sigh PALASH AGARWAN And u 1. KULDEEP SINGH ST.A. <u>2.</u>

CA(CAA) NO.115/ALD/2017, CP NO.134/ALD/2017

Sh. Palash Agarwal, Advocate for the petitioner. Sh. Kuldeep Singh, proxy for the OL representing the Central Government.

After hearing the preliminary submission of counsel for the parties, we are of the view in the present matter the arguments of the Income Tax department are also to be heard in respect of a communication dated 14.11.2017 as received from the Deputy Commissioner, Income Tax, Ghaziabad. Considering this, the registry is directed to issue a formal notice to the Income Tax Department, Ghaziabad to appear through its representative before this Bench for providing necessary clarification as may be sought for by this Court during the course of hearing in the matter. A copy of this order be also sent to the Standing Counsel of the Income Tax Department in the Allahabad High Court for information and to take necessary action. The petitioner counsel is advised to send a copy of the present petition to the Standing Counsel of the Income Tax Department in the Allahabad High Court.

The matter to be listed on 25th January, 2018.

H.P. Chaturvedi, Member (Judicial)

Dated:19.12.2017

Kavya Prakash Srivastava (Stenographer)